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## PERSONNEL OF THE COMMITTEE ON PETITIONS

1. Shri Upendranath Barman—*Chairman*.
2. Pandit Jwala Prasad Jyotishi.
3. Shrimati Uma Nehru.
4. Pandit Dwarka Nath Tiwary.
5. Shrimati Sucheta Kripalani.
6. Shri M. K. M. Abdul Salam.
7. Shri Jiyalal Mandal.
8. Shri K. G. Wodeyar.
9. Shri Nanubhai Nichhabhai Patel.
10. Shri Pendekanti Venkatasubbaiah.
11. Chaudhary Pratap Singh Daulta.
12. Shri D. R. Chavan.
13. Shri Nath Pai.
14. Shri Ram Chandra Majhi.
15. Shri Arjun Singh Bhadauria.

### SECRETARIAT

1. Shri S. L. Shakhder—*Joint Secretary*.
2. Shri Avtar Singh Rikhy—*Deputy Secretary*.
3. Shri A. L. Rai—*Under Secretary*.

## REPORT

I, the Chairman of the Committee on Petitions, having been authorised by the Committee to present the Report on their behalf, present this their Second Report.

2. The Committee at their sitting held on the 26th November, 1957, considered Petition No. 12 (*See Appendix*) from 6,718 inhabitants of Delhi, relating to the Delhi Municipal Corporation Bill, 1957, and the Delhi Development Bill, 1957. The petition was presented to Lok Sabha by Shri S. V. Parulekar, M.P. on the 25th November, 1957.

The petitioners had put forth arguments for amendment of the former Bill so as to include New Delhi and Delhi Cantonment within the purview of the Corporation and had prayed that the latter Bill might not be proceeded with.

Since the two Bills, as reported by the Joint Committee, were pending before the House, the Committee directed the circulation of the petition *in extenso* under Rule 307.

The petition was accordingly circulated on the 26th November, 1957.

3. The Committee also considered, at their sittings held on the 19th, 21st and 26th November, and 16th December, 1957, 138 representations, letters, telegrams addressed by various individuals, associations, etc. to the House, the Speaker or to the Chairman of the Committee, which were inadmissible as petitions.

NEW DELHI;  
*The 16th December, 1957.*

UPENDRANATH BARMAN,  
*Chairman,*  
*Committee on Petitions.*

## APPENDIX

(See para 2 of report)

### Petition No. 12

To

Lok Sabha,  
New Delhi.

The humble petition of 6,718 inhabitants of Delhi.

**SHEWETH:**

The Delhi Municipal Corporation Bill, 1957 and the Delhi Development Bill, 1957 are not in accord with the hopes and aspirations of the people of Delhi, inasmuch as New Delhi and Cantonment have been excluded from the jurisdiction of the proposed Municipal Corporation for Delhi and a separate Development Authority is being set up, independent of the proposed Municipal Corporation.

2. The head of the Executive, the Municipal Commissioner, is proposed to be vested with extraordinary powers which will infringe on the democracy of the Corporation.

3. The system of nomination is proposed to be introduced in relation to certain important Authorities of the Corporation,

and accordingly your petitioners pray that the Delhi Municipal Corporation Bill, 1957, be suitably amended to meet our objections and the Delhi Development Bill, 1957, be not proceeded with,

and your petitioners as in duty bound will ever pray.

Name of first signatory	Full Address	Signature
Banshi Dhar.	Ward No. 7, Mehrauli, New Delhi.	Sd/-Banshi Dhar

Countersigned by.

- (1) Shri S. V. Parulekar, M.P.
- (2) Shri K. T. K. Tangamani, M.P.
- (3) Ch. P. S. Daulta, M.P.

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